CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1679 of 1999

New Delhi, this the 30th day of November, 1999

HON BLE MR. KULDIP_SINGH, MEMBER(JUDL)

Jagbir Singh R/o 9/4760, Old Seelampur, Gandhi Nagar, Delhi-31

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-APPLICANT

(By Advocate: Shri Yogesh Sharma)

Versus

- I.N.C.T. of Delhi through The Secretary... old Secretariat, Delhi
- 2. The Director Social Welfare Department Govt. of N.C.T. of Delhi Old ITI Building, K.G. Marg New Delhi
 - 3. The Deputy Director(Admn). Social Welfare Department Govt. of N.C.T. of Delhi Old ITI Building, K.G. Marg New Delhi

المستشير المراجع والمتاوية

-RESPONDENTS

(By Advocate: Shri Raj Singh through proxy counsel Shri K.K.Singh)

ORDER(ORAL)

By Hon ble Mr. Kuldip Singh, Member (Judl)

The applicant in this OA has prayed for setting aside the order dated 17.5.99 (Annexure A-1) vide which his claim for counting the past service rendered by him under MCD between 14.9.61 to 3.11.72 for the purpose of pension was rejected.

2 Learned counsel for the applicant submitted that this case is covered by a judgement of the Principal __Bench of the_Tribunal in O.A.1908/93 decided on 26.4.94 and, therefore, the applicant is entitled for counting of his past service for the purpose of pensionary benefits.

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· 4 .	3. Shri K.K.Singh, learned proxy counsel appearing
, •	on behalf of respondents stated that he has no objection
	to the claims made by the applicant since the matter is
	covered by the judgement referred to above.
	4. The OA is, therefore, allowed. The applicant
	shall be entitled for counting of his past service
	rendered under MCD and the consequential benefits arising
	therefrom.
	5. The above directions shall be complied with by
٥	the respondents within a period of eight weeks from the
	date of receipt of a copy of this order. No order as to
	costs. (KULDIP SINGH)
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